

BEFORE HONBLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.

APPEAL NO.- 10 OF 2024

IN THE MATTER OF:

SUKANTA KUMAR NAYAK

APPELLANT

VERSUS

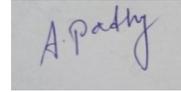
STATE OF ODISHA AND OTHERS ...

RESPONDENTS

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PLACE: Bhubaneswar



DATE: 08/07/2025

SANKAR PRASAD PANI ASHUTOSH PADHY
ADVOCATE

BEFORE HONBLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA.

Appeal No.- 10 of 2024

IN THE MATTER OF:-

Sukanta Kumar Nayak,

.....APPELLANT

VERSUS

STATE OF ODISHA and Others

...RESPONDENTS.

REJOINDER ON BEHALF OF THE APPELLANT

1. That in the Appeal memo in paragraph 20 it is specifically mentioned that the District Survey Report of the Balasore District has not been approved while granting the EC. That the EC is granted on dated 25/06/2024 and on dated 16/07/2024 Hon'ble Tribunal in Appeal no. 18 of 2023 set aside the DSR of the Balasore district, hence the grant of EC has no foundation and liable to be quashed.
2. That on dated 19/11/2024 the SEIAA Odisha has filed its counter to the Appeal but **nowhere the SEIAA replied to the DSR aspect of the Balasore District and how the EC is valid as in the EC letter it is specifically mentioned that the EC is valid till validity of DSR or lease period whichever is earlier and as per the Order of the Hon'ble Tribunal in Appeal no. 18 of 2023 the DSR of Balasore District was set aside on**

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16/07/2024, hence the EC is no more valid as per the condition in the EC letter.

3. It is not out of place to mention here that as on date Balasore district does not have a valid DSR in respect of Stone quarries only the DSR for River sand was approved by SEIAA on dated 25/03/2025 and the same is under challenge before this Hon'ble Tribunal.
4. It is further submitted that in the EC letter under the heading of Project Details in Paragraph No. x it is specifically mentioned that “**Method of mining-Semi-mechanized, both drilling and blasting is proposed in the approved mining plan**”. That the SEIAA authority approved the EC without modifying the mining plan wherein the proposed method of mining is given as both drilling and blasting. Hence this is a clear case of Non-application of Mind and the EC was granted mechanically in a routine manner.
5. That the Notices in this matter was issued since 09/11/2024 but as on date the Respondent No.4 i.e District Collector Balasore has not filed its counter affidavit to the Appeal.
6. It is further submitted that the EC is granted without blasting permission however such a huge quantity of extraction is not possible through manual process and this is an attempt to get a back door permission for operating the quarry by amendment of the EC in later date. As such without modified mining plan this EC could not have been granted.

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7. That the Private Respondent in the Form-1 has suppressed the fact and filed a false report before the SEIAA authority wherein most of the columns were left just by stating NO. No specific details were furnished in the Form-1.
8. That in the Form -1 of the project under the heading of Physical Changes in paragraph No. 9.1 it is categorically mentioned that “Whether any permanent or temporary change in land use, land cover or topography due to project activity? ” to this specific query the Project Proponent has replied simply by saying “NO” however due to the stone quarrying activities the land use will get permanently changed. Copy of the form-1 is annexed here unto as **ANNEXURE-1**.
9. That the Project Proponent in Form-1 has given an undertaking saying “ I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost, in condition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up” that the project proponent has given many false and misleading information’s in the Form-1 for which the EC needs to be revoked.
10. That the Project Proponent had left most of the columns by saying “NO”

and “N/A” which also suggests that the user agency has provided false and misleading information to the SEIAA authorities to grant EC.

11. It is further submitted that there exist a house withing 100 meters from the quarry lease area however without considering the ground reality the SEIAA authorities granted EC to the Project Proponent. Copy of the google earth image suggesting there exist a residential house within 100 meters from the proposed quarry area is annexed here unto as **ANNEXURE-2.**

12. It is not out of place to mention here that there also exist a public road adjacent to the proposed quarry area and is in a distance of 23 meters only from the boundary of the mining lease area and any kind of quarrying activity will have a severe effect on the commuters of the road. Copy of the google earth image suggesting the road is at a distance of 23 meter is annexed here unto as **ANNEXURE-3.**

13. Further the 140 meters from the nearest residential house from which mining lease boundary has been explained or no document indicating on a map from lease boundary to the nearest house has not provided on the contrary Appellant is relying on google earth image. Needless to state that all kind of mining without blasting is prohibited within 100 meter from residential area as per the CPCB guideline.

14. That while granting EC the public road which exist within 23 meter has not been taken into account as such CPCB guideline prohibits any quarry

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within 200 meters from the public road.

15.It is needless to mention here that the proposed stone quarry is at Mirigini Khandia Hudi, which is a mono-block and blasting at any point of the hill will have impact on the adjoining areas.

16.It is further submitted that there has been no sector specific expert Appraisal Committee and in the present case the quarry is within 10 km radius of the Kuldiha wildlife sanctuary so as per the OM dated 08/08/2019 appraisal of this project a sector specific expert namely a wild life expert should have been made. Admittedly none of the Respondents had denied allegation or given any specific comment to that effect hence considering the proximity of Kuldiha wildlife sanctuary and the obvious impact of the quarry operation on movement of wild animals including Elephant which is a signature species of the sanctuary has not considered hence the grant of EC is bad in law.

17. It is further submitted that the Hon'ble Supreme Court in the matter of T.N Godavarman case in IA No. 131377 OF 2022 order dated 26/04/2023 clearly hold that no quarry activity will be permitted within one kilometer from the boundary of sanctuary and national park so as to circumvent the

law laid down by Hon'ble SC the State authorities have modified the boundary of the lease area twice and tried to fix at 1006 meter from ESZ boundary. Nevertheless the impact of the quarry activity will be same and will not be reduced by shifting the boundary line. It is further submitted that this change of boundary line is to frustrate and defeat the objective and intention of the order of Hon'ble Supreme Court.

18.It is further submitted that the sketch map furnished by DFO Balasore clearly indicates the village forest and DLC forest are adjoining to the lease area in fact the lease area is also part of the same plot No. and Khata No. where the forest land has been demarcated, hence one plot can not have two different categories and the bifurcation of the plot so as to carve out the present lease area is only a after thought and ideally should have been considered as a forest land.

19.That the Hon'ble Supreme Court in the matter of State of Uttar Pradesh and Another versus Gaurav Kumar and Others in Civil Appeal No.14170 of 2024 specifically held that DSR should be the basis for an application for grant of an EC for minor mineral quarries and that an application

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without DSR is incomplete cannot be processed or proceeded further is correct in law. Relevant portion of the order is reproduced as follows;

“19.2 We have also noted that the NGT has been taking a consistent stand about the **mandatory requirement of a DSR being a condition precedent to carry mining activity**. Further, the decision of the NGT that **DSR should be the basis for an application for grant of an EC and that an application without DSR is incomplete cannot be processed or proceeded further is correct in law**. We may add that a ‘draft DSR’ is virtually a non-existing DSR for purpose of grant of environmental clearance.

20. Conclusion: Having considered the regulatory regime introduced from time to time, increasing the width as well as the depth of scrutiny before granting an environmental clearance for sand mining, we are of the opinion that there is a mandatory requirement of preparation of a DSR. The DSR shall form the basis for application of environmental clearance. It shall also be the basis for preparation of reports and also appraisal of the projects. Another important facet of DSR is that it

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shall be prepared for all the districts and the draft is to be placed in the public domain. There is a requirement for keeping a copy of DSR in Collectorate. It must also be posted on the district's website for 21 days. After comments are received, they shall be considered and if found correct, they will be incorporated in the final report. The final DSR will then be finalized within 6 months by the DEIAA. The lifetime of the report is five years. After five years the existing DSR will not be tenable and a new DSR will have to be prepared and finalized. The purpose and object of prescribing a lifetime of five years for subsistence of a DSR is for the reason that the position of ecology and the environment is rapidly changing and the position that exists five years back, may not subsist for later days. It is true that it might have changed even before the expiry of five years but a reasonable estimate, to work as a benchmark is a policy consideration. May be a precautionary principle, it is not only legal and valid but is also mandatory. It must be enforced strictly and with all vigor.

21. We conclude by holding that:

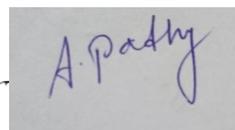
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- (i). A District Survey Report is a document of seminal importance as it enables informed decision making.
- (ii). Preparation of a DSR as per the procedure prescribed for its preparation under Appendix X, read with para 7(iii)(a), is required to be followed meticulously.
- (iii). A valid and a subsisting DSR alone can be the basis for an application for grant of EC. A draft DSR is untenable for grant of an EC.
- (iv). Preparation of reports and appraisal of projects by DEIAA and DEAC shall be on the basis of a valid and a subsisting DSR.
- (v). DEIAA and DEAC are recognized as the authorities fastened with the statutory duty of preparing the DSR every five years and this duty compels them to have a comprehensive and a real time perspective of the environment position of the district including its eco sensitivity and other fragilities”.

DATE-8th July 2025

APPELLANT THROUGH

PLACEBHUBANESWAR



ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Appeal No. -10 OF 2024/EZ

IN THE MATTER OF:

SUKANTA KUMAR NAYAK

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS

RESPONDENTS

AFFIDAVIT

08 JUL 2025

I, **SUKANTA KUMAR NAYAK**, S/o Late Srinibas Nayak, aged about 58 years, At-Sangrampur, Po- Kans, Via- Mitrapur, Dist-Balasore, pin-756020 do hereby solemnly affirm, and declare as under:

1. That I am the appellant in the above mentioned original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Sukanta Kumar Nayak

DEPONENT

VERIFICATION

Verified on this 08 JUL 2025.....2024 at *mm* that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

[Signature]
Advocate

Sukanta Kumar Nayak

DEPONENT



The above named deponent(s) being duly identified by Sr. *[Signature]* Advocate, Bhubaneswar Appears before me on 08 JUL 2025 at *[Signature]* A.M./P.M. *[Signature]* State of Odisha and that the contents of this affidavit are true to the best of his / her / their knowledge and belief.

[Signature]
JANMEJAYA RAUTRAY
NOTARY GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. *[Signature]* 2012
Moh No. - 955121273

Project Details

ANNEXURE-1

1. Introduction of Project or Activity

1.1. Need for the project or activity and its importance to the country/region	Strengthen to our economy due to royalty gain from this project
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1.2. Demand - Supply Gap and Domestic and export markets, if any	NA
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2. Social Infrastructure

2.1. Readily available	SCHOOL, HOSPITAL ETC
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2.2. Proposed to be developed	HEALTH, EDUCATION ETC
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3. Connectivity to the project or activity

3.1. Nearest railway station and its distance (in Km)	GOPINATHPUR NILAGIRI RAILWAY STATION	4
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3.2. Nearest Airport and its distance (in Km)	BIJU PATANAIAK INTERNATIONAL AIRPORT	164
---	--------------------------------------	-----

3.3. Nearest Town/City/District head quarter and its distance (in Km)	BALASORE	17
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4. Soil classification	C
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5. Distance from the HFL of the river in m, if any	28
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6. Benefits of the project

6.1. Social benefits of project or activity	HEALTH, EDUCATION ETC
---	-----------------------

6.2. Financial benefits of project or activity	Create employment from near Villages
--	--------------------------------------

7. Project/ Activity Construction Status	To be Started
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7.1. Likely date of start of construction activity (start of mining operations in case of mining proposals)	21/09/2023
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7.2. Likely date of completion of construction activity (end of mining operations in case of mining proposals)	21/09/2028
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Resource Utilization

8. Use of resources for construction or operation of the project

8.1. Whether requirement of water involved in the project?	No
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8.2. Whether requirement of Minerals and/or fuels involved in the project?	No
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8.3. Construction material	No
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8.4. Timber	No
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8.5. Electric Power:	No
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8.6. Whether any other natural resources / other raw materials required?:	No
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8.7. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required?

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No

8.8. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project?

No

Physical Changes

9. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

9.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity?

No

9.2. Whether any clearance of existing vegetation due to project activity?

No

9.3. Whether any loss of native species or genetic diversity?

No

9.4. Whether any demolition works involved in project activity?

No

9.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.)

No

9.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?

No

9.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?

No

9.8. Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)?

No

9.9. Whether any construction works for temporary use for project activity?

No

9.10. Whether any cut and fill excavations proposed for the project activity?

No

9.11. Whether any underground works including tunnelling?

No

9.12. Whether any dredging involved in project?

No

9.13. Whether any offshore structures involved in project?

No

9.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation?

No

9.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.)

No

9.16. Whether any Facilities for storage of goods or raw materials?	No
9.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff?	No
9.18. Whether any Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No
9.19. Whether any Stream crossings, temporary and permanent?	No
9.20. Whether any Influx of people to an area in either temporarily or permanently?	No
9.21. Whether any other information would like to submit?	No

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Pollution Details

10. Release of pollutants to Air and Mitigation measures

10.1. Whether any probable air pollutants generated? No

10.2. Other information, if any N/A

10.3. Generation of Noise & Vibration and mitigation measures

10.3.1. Whether any probable generation of Noise and vibration from the proposed project? No

10.3.2. Whether any probable generation of Light and Heat? No

10.4. Discharge of pollutants to water and mitigation measures

10.4.1. Whether any probable water pollutants generated? No

10.5. Probable sources of water pollutant No

Details of reuse / recycle of wastewater

Details	Qty / Capacity
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10.6. Quantity of waste water generation per day (KLD)	0
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10.7. Quantity of treated water proposed to use per day (KLD)	0
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10.8. Quantity of treated water proposed to discharge outside the premises (KLD)	0
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10.9. Purpose for which treated water is proposed to use	0
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10.10. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility? No

10.11. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility? No

10.12. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert? No

10.12.1. Reasons thereof NA

10.12.1. Reasons thereof	NA
10.13. Whether any other mitigation measures proposed?	15 No
10.14. Whether Dual Plumbing System proposed to be implemented?	No
10.14.1. Reasons thereof	NA
10.15. Whether any discharge of treated effluent involved?	No

Water Requirements

11. Ground water intersection and water conservation measures:

11.1. Whether ground water table intersection involved in the project activities?	No
11.2. Area category from Groundwater availability perspective?	Safe
11.3. Whether Rainwater harvesting proposed	No
11.4. Whether any other water conservation measures proposed?	No
11.5. Whether the ZLD is proposed?	No

12. Greenbelt

12.1. Area proposed for green belt (in Ha)	0.34
12.2. Width of green belt (in m) along the boundary of the project or activity	7.5
12.3. Percentage of the total area covered under green belt	13.3
12.4. Details of the species proposed for plantation	SAL, SAGUAN ETC
12.5. No. of tree saplings to be planted	544
12.6. Funds allocated for plantation in Lakhs.	1

Waste Generation

13. Production of wastes during construction or operation or decommissioning

13.1. Whether any generation of Solid waste (domestic wastes)?	No
13.2. Whether any generation of plastic waste?	No
13.3. Whether any generation of e-waste?	No
13.4. Whether any generation of batteries waste?	No
13.5. Whether any generation of Bio-medical waste?	No
13.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No
13.7. Whether any generation of construction or demolition wastes?	No

13.8. Whether any generation of other wastes?

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13.9. Whether any generation of surplus products?

No

13.10. Whether measures for waste minimization proposed?

No

Risk Assessment

14. Whether any risks associated with project activities which could affect human health or the environment, -

14.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances?

No

14.2. From any other causes?

No

14.3. Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?

No

14.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)

No

14.5. Could project adversely affect the wellbeing of people in project area e.g. by changing living conditions?

No

14.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc.

No

14.6.1. Has cumulative risk assessment been performed?

N/A

14.7. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases?

No

15. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

15.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; industries in supply chain and downstream; any other?

No

15.2. Whether lead to after-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.)

No

15.3. Whether set a precedent for later developments?

No

15.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects?

No

15.5. Whether lead to growth of alien species, if any?

No

15.6. Is there any threat of the project to the biodiversity (including displacement of fauna-both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)?

No

15.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes?

No

15.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered? No

15.9. Will the proposed project result in any changes to the demographic structure of local population? No

15.10. Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values? No

16. Mining Proposals

16.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

16.1.1. Date of issue of LoI/Vesting order/Minning Lease 19/01/2023

16.1.2. Validity of the LoI/Vesting order 19/01/2028

16.1.3. Lease Period 05/00

16.1.4. Date of expiry of lease 19/01/2028

16.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease 2.55

16.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed 0.4773

16.1.7. Details of Lease renewal(s), if any NA

16.1.8. Other information, if any

16.1. Status of approval of Mining plan Approved

17. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
GRANITE	Minor	0.9781	NA

18. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

18.1. Total excavation in MTPA 0.4775

18.2. Total Excavation in M.Cu.m/Annum 0.023

18.3. Enter stripping Ratio 85:15

18.4. Other information, if any

19. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
GRANITE	0	0	0.978	0.978	

20. Life of Mine (Years)

20.1. Life of the mine as per approved mining plan 05/00

20.2. Life of the mine as per total estimated reserves, if any 05/00

20.3. Other information, if any

21. Type and method of Mining Method

21.1. Type of mining	Opencast
21.2. Method of mining	Semi-mechanized
21.3. Other information, if any	NA

22. Type of blasting, if any, to be adopted

22.1. Type of blasting	SHORT HOLE
22.2. Mitigation measures for control of blast induced vibrations	NA
22.3. Other information, if any	NA

23. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area? No

24. Whether it is proposed to install crusher within the mining lease area? No

25. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	NA
Internal dump	0	0	NA
Topsoil dump/ storage	0	0	NA

26. Topsoil management

26.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0
26.2. Utilization strategy of topsoil	0
26.3. Other information, if any	NA

27. Details of the Quarry/Mine Pit

27.1. Total Quarry Area (Ha)	2.01
27.2. Enter Area of final void (in Hectare)	2.55
27.3. Maximum Depth of final void (in meter)	41
27.4. Other information, if any	NA

28. Details of Transportation

28.1. Mode of transportation upto pit head	NA
28.2. Mode of transportation from pit head to siding/loading	Excavator
28.3. Mode of transport from loading point to consumers	Hyva, Tipper ect
28.4. Other information, if any	NA

29. Details of reclamation/post mining land use

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29.1. Plantation area (ha)	0.34
29.2. Water body in Ha	0
29.3. Public use in Ha	0
29.4. Enter Other uses in Ha	0

30. Details of DSR; Cluster and Replenishment study

30.1. Whether approved DSR available	Yes
30.2. Whether the instant proposal is part of cluster	No

30.1. Whether road/river /seasonal nallah /irrigation canal passes through project site

S.No.	Type of Road/Waterway	Any diversion is proposed	No Object Certificate obtained	Application for NOC has been submitted	NOC from the concerned department or authority	Proof of application for NOC	Reason thereof (No Object Certificate obtained - Not Applicable)	Reason thereof (NOC has not been submitted)
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Enclosures

24. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	MP WITHS MAPS.pdf
25. Upload copy of Replenishment Study Report & Baseline Survey data	NOT REQUIRED.pdf Preview
26. Letter of Intent / Mining Lease	mining plan letter from tahasildar.pdf
27. Upload copy of District Survey Report	DSR.pdf
28. Schematic representation of the feasibility drawings which give information for EIA purpose	EMP MRG.pdf

18. Additional Information

S. No.	Document Name	Remark	Document
1	Scrutiny Compliance report, SDP-1, Sanctuary map	EDS Comply	EDS reply - SEIAA - Mirigini stone quarry-1.pdf
2	COVER LETTER, CHALLAN, LOI, CHECKLIST, FORM-1,	500 METER CERTIFICATE, NO EXCAVATION CERTIFICATE, DSR	all doc 2.pdf
3	1 KM BUFFER ZONE MAP, 500 METER BUFFER ZONE MAP,	10 KM BUFFER ZONE MAP, FULL TOPO MAP, SANCTUARY MAP,VILLAGE SHEET MAP	SANCTUARY MAPS.pdf
4	MP, PFR, EMP	UPLOAD	MP WITHS PFR EMP.pdf

Undertaking

19. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

19.1. Name Mr Sushanta Kumar Mishra

19.2. Designation Executive Director

19.2. Designation

Executive Director

19.3. Company

SUBARNAREKHA PORT PRIVATE LIMITED

19.4. Address

MIG-93, Ananthvihar Phase- III, Pokhariput, Bhubaneswar.

19.5. Date

21/09/2023



THAT THE ABOVE ATTACHED GOOGLE EARTH IMAGE SUGGESTS THE NEAREST HOUSE FROM THE MINING LEASE IS WITHIN 100 METER.



THAT THE ABOVE ATTACHED GOOGLE EARTH IMAGE SHOWS THE ROAD IS AT A DISTANCE OF 23 METERS ONLY FROM THE BOUNDARY OF MINNG LEASE AND ANY KIND OF MINING ACTIVITY WILL HAVE A SEVERE IMPACT ON THE COMMUTERS.



Sankar Pani <sankarprasadpani@gmail.com>

Rejoinder affidavit on behalf of Appellant in Appeal 10 of 2024.

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Thu, Jul 10, 2025 at 10:51 AM

To: ADVOCATE GENERAL ODISHA <advgen@nic.in>, Dipanjan Ghosh <dpnjngsh0@gmail.com>, Rashmi Bothra <rashmibothra24@gmail.com>, "jghorai@gmail.com" <jghorai@gmail.com>

Dear Sir/Madam, please find the attachment.

--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
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Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

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